

Commission regarding revision of norms for grant of financial assistance to the State:

(b) if so, the details thereof;

(c) whether the Government had consulted the State Governments in respect of these recommendations; and

(d) if so, the reaction of the State Governments to the recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) Gadgil formula for the distribution of Central Assistance to the State Plan was revised in 1991 by the National Development Council. There has been no recommendation from the Expert Group of Planning Commission for revision of this formula thereafter.

(b) to (d). Do not arise.

[Translation]

Clearance to Power Project

4351. SHRI VIRENDRA KUMAR SINGH :
SHRI DINESH CHANDRA YADAV :
SHRI TARIQ ANWAR :

Will the PRIME MINISTER be pleased to state :

(a) whether Bihar Government has sent any proposal to the Union Government to clear all the power projects of the State which are awaiting clearance;

(b) if so, the details thereof alongwith names of projects;

(c) the time by which all the projects are likely to be cleared; and

(d) whether Navinagar, Chandil and Karanpura thermal power projects will be included in the Ninth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (c). No power project proposals relating to the Bihar State have been pending in the Central Electricity Authority (CEA) for accord of techno-economic clearance as on 31.7.1996.

(d) The capacity addition programme for the 9th Five Year Plan (1997-2002) of the entire country is yet to be finalised.

Allotment of Land for Petrol Pumps

4352. DR. BALIRAM : Will the PRIME MINISTER be pleased to state :

(a) the details of petrol pumps in Delhi which have been set up on the land allotted by the Government;

(b) whether the owners of such petrol pumps have constructed their petrol pumps on the same acreage of land which was actually allotted to them;

(c) if not whether the Government propose to conduct any enquiry into it; and

(d) if so, the time by which it is likely to be conducted?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) One hundred and two petrol pumps have been set up in Delhi on the land allotted by the Government.

(b) Excess coverage and unauthorised construction in respect of 55 petrol pumps have been noticed. Notices have been issued by the Land and Development Office to the Oil companies against the violation of lease terms in 53 cases. In remaining two cases appropriate action has been taken by DDA under the provision of the Delhi Development Act.

(c) and (d). In view of above, the question does not arise.

[English]

Subsidised Wheat

4353. SHRI MOHAN RAWALE :
SHRI SANDIPAN THORAT :
PROF. PREM SINGH CHANDUMAJRA :
SHRI NITISH KUMAR :
KUMARI UMA BHARTI :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government propose to provide subsidies wheat to the bread manufacturing units in the country;

(b) if so, the details thereof;

(c) whether the Government are aware of the decision taken by All India Bread Manufacturers' Association to suspend production for an indefinite period if the Government don't extend the subsidised wheat allotment to all bread units;

(d) if so, the reaction of the Government thereto; and

(e) the policy of the Government in this regard and steps taken to resolve the issue?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) and (b). At present, only Modern Food Industries (India) Ltd. (MFIL) and its franchised units are being supplied wheat at Rs.1000.00 per MT less than the Central Issue price for manufacture of bread and energy food.